GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.132
TO BE ANSWERED ON 02.02.2021

IMPLEMENTATION OF THE ELECTRICITY (AMENDMENT) BILL, 2020

132. DR. AMEE YAJNIK:
SMT. PHULO DEVI NETAM:

Will the Minister of **POWER**
be pleased to state:

(a) whether Government intends to offer any assistance to farmers to meet the added financial burden that will result from implementation of the Electricity (Amendment) Bill,2020;

(b) if so, the details thereof and, if not, the reasons therefor;

(c) whether Government has calculated the financial implications of the Bill on the agricultural sector in terms of electricity costs and irrigation costs; and

(d) if so, the details thereof and, if not, the reasons therefor?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (d) : As per Section 65 of the Electricity Act 2003; the State Governments may grant any subsidy, to any consumer or class of consumers including farmers, in the tariff determined by the State Commission. There is no proposal to change the existing provision in this regard. There is also no proposal to change the method of payment of subsidy by the State Governments which are mandated to give subsidy in advance as per existing law. Thus, there is no question of any additional financial implication in terms of electricity costs and irrigation costs to the farmers.

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